

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2166/86]

(Interruptions)

MR. SPEAKER : I cannot be cowed down by anybody in this House.

12.03 hrs.

MESSAGES FROM RAJYA SABHA

(English)

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th March, 1986, agreed without any amendment to the Spices Board Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 21st February, 1986."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Spices Cess Bill 1986, which was passed by the Lok Sabha at its sitting held on the 21st Feb., 1986 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PETITION RE : PROVISION FOR
ELEMENTARY SAFETY AND MINI-
MUM CIVIC AMENITIES IN JEEVAN
BIMA NAGAR, BORIVALI (WEST),
BOMBAY

[English]

SHRI ANOOPCHAND SHAH
(Bombay North) : I beg to present a petition signed by Shri L.S. Coutinho, Chairman, Association of Jeevan Bima Nagar Owners and Co-operative Housing Societies Limited, Borivali, (West), Bombay and others regarding provision for elementary safety and minimum civic amenities in Jeevan Bima Nagar, Borivali, (West), Bombay.

12.04 hrs.

ELECTIONS TO COUNCILS

[English]

- (i) All India Council for Technical Education.

THE MINISTER OF STATE IN THE
DEPARTMENTS OF EDUCATION AND
CULTURE (SHRIMATI SUSHILA
ROHTAGI) : I beg to move :

"That in pursuance of clause 1(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1988 subject to the other provisions of the said Resolution."

MR. SPEAKER : The question is :

"That in pursuance of clause 1(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/4-4-E. III, dated the 30th

November, 1945 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1988, subject to the other provisions of the said Resolution."

The motion was adopted.

(ii) **Council of the Indian Institute of Science, Bangalore.**

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION & CULTURE (SHRIMATI SUSHILA ROHATGI) : I beg to move the following :—

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 30th December, 1989."

MR. SPEAKER : The question is :

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 30th December, 1989."

The motion was adopted.

MR. SPEAKER : I have not allowed any question of privilege. That is my ruling:

(Interruptions)

MR. SPEAKER : Hon. Members, you must realise that my ruling is ruling; it cannot be reversed; it cannot be challenged.

(Interruptions)

MR. SPEAKER : Not allowed. There is no privilege. I have disallowed it; I do not admit it. If you have got anything further to say, you can come to me.

(Interruptions)

MR. SPEAKER : You read the rules and then come to me.

(Interruptions)

SHRI BASUDEB ACHARIA : Why are you disallowing it?

MR. SPEAKER : Because I am not satisfied.

(Interruptions)

MR. SPEAKER : No reason need be given. I have disallowed it.

(Interruptions)

MR. SPEAKER : We will now take up matters under Rule 377. Prof Nir-mala Kumari Shaktawat.

(Translation)

Yes, Nirmalaji, please read your matter under Rule 377.

[English]

SHRI BASUDEB ACHARIA : I am on a point of order, Sir.

*(Interruptions)**

MR. SPEAKER : Yes, what is your point of order ?

SHRI BASUDEB ACHARIA : The Prime Minister.....

*(Interruptions)**

MR. SPEAKER : No. Overruled.
(Interruptions)

MR. SPEAKER ; No question. No question at all.

*Not recorded.